Supreme Court Judgement in Peerless case

1082. SHRI ASHOK NATH VERMA: Will the PRIME MINISTER be pleas ed to state:

(a) whether attention of the Gov ernment have been drawn to the Supreme ourt Judgement report which appeared in the Business Stan dard dated 23rd January, 1987; and

(b) whether government have ta ken any action on the various criticlisms and suggestions made by the Supreme ourt in its judgement, and if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (to) Government have seen the news report which appealed in the Business Standard dated January 23, 1987 relating to the judgement of the Supreme Court lin respect of Peerless General Finance and Investment Company Limited, Calcutta.

Reserve Bank of India has been asked to study the implications of the judgement of the Supreme Court and initiate such action as lis considered necessary in the light of the judgement and the observations made therein:

Doordarshan serial 'Ramayana'

1083. SHRIMATI RATAN KUMARI: Will the Minister of INFORMATION AND BROADCASTING be pieased to state:

(a) whether it is a fact that some foreign countries have approached the Government of India to purchase television serial 'Ramayana' which is now being telecast by the Delhi Door darshan; and

(b) if so, ■what are the details **thereof**?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) No, Sir. The foreign telecast rights in respect of this serial do not vest in Doordarshan.

(b) Does not arise.

Properties valued more than Rs. 10 lakh acquired by gvernment

1084. SHRI RAJNI RANJAN SAHU; Will the PRIME MINISTER be pieased to state:

(a) whether it is a fact that Gov ernment have ecquired properties which were valued more than Rs. 10 lakhs in four metropolitan cities dur ing the last three months; and

(to) if so, what are the details thereof?

THE, MINISTER OFSTATE IN THE MINISTRY OFFINANCE (SHRI JANARDHANPOOJARI): (a) Yes, Sir.

(b) A statement lis being laid on the Table of the House. [See Appen dix CXLI, Annexure No. 38].

Second T. V. Channel

1985. SHRI S. S. AHLUWALIA: Will the Minister of INFORMATION AND BROADCASTING toe pieased to state:.

(a) whether it is a fact that the programmes telecast toy the country's second T. V. channel are either leftovers, rejects or repeats;

(to) whether it is also a fact that no interesting serial, comedy or documentary is telecast on the second channel; and

(c) if so, what efforts are being made by the Government to make this channel also an interesting one?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) and (b) No, Sir.

(c) Does not arise. However, pro-